

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 18-07-2024 AT 10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER : IA(IBC)/166(CHE)/2024**

**PETITION NUMBER : CP(IB)/240(CHE)/2022**

**NAME OF THE APPLICANT : R Thamodharan (RP) M/s. Meenakshi  
Cargo Forwarders Pvt Ltd**

**NAME OF THE RESPONDENT(S) : IDFC First Bank Ltd & 2 Ors**

**UNDER SECTION : Sec 25,14 & 60(5) of IBC, 2016 r/w Rule 11  
& 32 of NCLT Rules, 2016**  
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**ORDER**

Ld. Counsel Ms. Deepa Mariappan for the Applicant. Ld. Counsel Mr. Vijay Dutt for IDFC First Bank Limited. Ld. RP is present in person.

Ld. Counsel for the Respondent is yet to comply with the directions relating to restoration of OD loan account. On this Counsel for the Respondent stated that he has received instructions that it had been already restored. The Counsel for RP as well as RP in person have stated that restrictions are still in place. Counsel for the Respondent is directed to file Affidavit within 3 days stating that all the directions given in the order dated 13.06.2024 have been fully complied.

List the Application for hearing on **19.08.2024**.

Sd/-  
**RAVICHANDRAN RAMASAMY**  
Member (Technical)

Sd/-  
**JYOTI KUMAR TRIPATHI**  
Member (Judicial)

phk